IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 54 of 2021

Anil Kumar Singh ... . Petitioner
Versus
The State of Jharkhand & Anr. ... . Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ajay Kr. Singh, Advocate
For O. P. No. 1 : Mr. Varun Prabhakar, Advocate
For the O.P. No. 2 : Mr. Santosh Kr. Jha, Advocate

04/26.03.2021 Heard Mr. Ajay Kr. Singh, learned counsel for the petitioner, Mr. Varun Prabhakar, learned counsel for the O.P. No. 1 and Mr. Santosh Kr. Jha, learned counsel for the O.P. No. 2.

This Contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties.

Mr. Varun Prabhakar, learned counsel waives notice on behalf of O.P. No. 1.

Mr. Santosh Kr. Jha, learned counsel waives notice on behalf of O.P. No. 2.

Opposite parties are directed to file show-cause within four weeks.

Let this matter appear after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-